

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

107. M.A. 1640/2019 In

C.P. 4351/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Prateek Kumar  
V/s.  
Sunshine Infracity Private Limited.

**Appearance**

For Applicant : Adv. Aditya Nair i/b Akshay Petkar

For Petitioner : Adv. Sharique Nachan a/w. Adv. Sanket Shah

SECTION 241, 242 OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**M.A. 1640/2019**

Issue Notice to the petitioner as well as all respondents returnable on  
**06.08.2024.**

Registry is directed to make available the copy of the notice, postal receipt  
and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondents, along  
with the copy of application (if not already served) and shall file service  
affidavit along with copy of notice, postal receipt, track report, email etc. well  
in advance so that the same is defect free and reflected on DMS before the  
next date of hearing.

Reply be filed within 3 weeks from the date of receipt of the notice.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--- Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)